

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

**FOR THE ATTENTION OF THE CREDITORS OF TIRUMALLA INDIA
STOREHOUSE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TIRUMALLA INDIA STOREHOUSE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17.07.2017
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63030MH2017PTC297426
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No.1104,11th Floor, The Pacific, Plot No. 229 Sector 13, Kharghar, Navi Mumbai, Raigarh, Panvel, Maharashtra, India, 410210
6.	Insolvency commencement date in respect of corporate debtor	11.08.2026
7.	Estimated date of closure of insolvency resolution process	07.02.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mangesh Vitthal Kekre Regn No: IBBI/IPA-001/IP-P00539/2017-18/10964
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, M.P. – 452001 Email: ca.mangesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 607, Chetak Centre, RNT Marg, Near Hotel Shreemaya, Indore, M.P. – 452001 Email: ip.tirumallastore@gmail.com
11.	Last date for submission of claims	25.08.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: the relevant form can be downloaded from https://ibbi.gov.in/en/home/downloads (b) Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench, Court VI has ordered the commencement of a Corporate Insolvency Resolution Process of M/s Tirumalla India Storehouse Private Limited on 11.08.2026, vide order no. C.P. (IB)/1415(MB) 2025.

The creditors of M/s Tirumalla India Storehouse Private Limited are hereby called upon to submit their claims with proof on or before 25.08.2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [in Form CA]- **Not applicable.**

Submission of false or misleading proofs of claim shall attract penalties.



Mangesh Vitthal Kekre

Interim Resolution Professional

Tirumalla India Storehouse Private Limited

IBBI Regn. No. IBBI/PA-001/IP-P00539/2017-18/10964

AFA valid till:31.12.2026

Date: 14.08.2026

Place: Indore

Bank of Baroda, Mumbai Metro West Region: Sharda Bhavan, Shree Vakuntha Mehta Marg, Opp. Mithibai College, Juhu Vile Parle, Mumbai - 400056. E-mail: recovery.mmrw@bankofbaroda.com

CORRIGENDUM

Please refer to our "SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES" published in newspapers (Financial Express & Pratahkal) on 10.07.2026 in respect of NPA borrower - **Mr. Diwakar V Shetty & Mrs. Gayatri Diwakar Shetty** scheduled on 17.08.2026, Time: 14:00 HRS to 18:00 HRS stands withdrawn.

Sd/-
Authorized Officer,
Bank Of Baroda

Date: 13.08.2026
Place: Mumbai

PUBLIC NOTICE

Notice is hereby given that the following Share Certificate for 141 Equity Shares of Rs.10/- (Rupees Ten only) each with Folio No. **S006563** of **ABBOTT INDIA LIMITED**, having its registered office at Unit No. 3, Corporate Park, Sion - Trombay Road, Chembur, Mumbai, Maharashtra, 400071 registered in the name of **SIMON LOBO, WILLIAM LOBO** and **MARY LOBO** have been lost. I, **WILLIAM B LOBO**, have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	Certificate No.	Dist. From	Dist. To	No. of Shares	Face Value
S006563	10801	227270826	227270966	141	10/-

Place: Mumbai
Date: 14-08-2026

WILLIAM B LOBO

E-Auction Sale Notice
VICHARE EXPRESS & LOGISTICS PRIVATE LIMITED (IN LIQUIDATION)
Sale of Immovable Assets under Insolvency and Bankruptcy Code, 2016.
Reg. Office: 407-408 Kesar Plaza A Wing, 4th Floor Plot No.239 Rdp-6, Charkop, Kandivali (West), Mumbai, Maharashtra, India - 400067.
CIN No: U64120MH1996PTC104537
Liquidator: Piyush Kisanlal Jani
(IP Registration No: IBBU/PA-001/IP-P01438/2018-19/12164)
Liquidator Address: Plot No. 212, Preeti Colony, 2nd Floor, Ring Road, Chhatrapati Square, near Kalparurusha Hospital, Nagpur, Maharashtra 440015.
Email: liq.vichare.express@gmail.com and capiyushji@gmail.com | Contact No. 9967461685

Notice is hereby given to the public in general in connection with the sale of assets owned by Vichare Express & Logistics Private Limited (in liquidation) ["Corporate Debtor"], offered by the Liquidator appointed by the Hon'ble NCLT, Mumbai Bench vide order (IA No.79/2025 in CP No. 106/4/MB/2023 dated 7th July, 2026 under the Insolvency and Bankruptcy Code, 2016 ("Code"). The assets of the Corporate Debtor forming part of its liquidation estate, are being offered for sale in public in terms of clause (d) of regulation 32 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The bidding shall take place through online e-auction service provider National E-Governance Services Limited at <https://bbi.baanknet.com>

Asset	
Sale of Immovable Assets situated at Kandivali, Mumbai	
Description of the property	
Sale of office premises situated at Kesar Plaza, office no-A-407, & 408, 4th Floor, A Wing, Charkop, Kandivali (W), Mumbai 400067. Admeasuring, 782.54 square meters.	
Reserve Price	Earnest Money Amount
Rs.1,15,80,200/-	Rs.11,58,000/-

- EOI Submission Last Date: Last date for submission of EOI and all bid documents as per e-auction process document is 15th September, 2026 and Last date for remittance of EMD Payment is 15th September, 2026.
- Date of Inspection: All working days from 29.08.2026 to 05.09.2026 (from 10 AM to 5 PM) with prior intimation to the liquidator.
- Important Notes:**
- E Auction will be conducted on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS, WHATEVER THERE IS BASIS, NO RECOURSE BASIS". The sale is conducted under the provisions of the Code and the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 made thereunder.
 - This E-auction Sale Notice shall be read in conjunction with the complete E-Auction Process Document containing the detailed terms and conditions and brief of the Assets, Bid Application Form, General Terms & Conditions of E-Auction Sale which are available through request at Email id liq.vichare.express@gmail.com & capiyushji@gmail.com or <https://bbi.baanknet.com/>
 - Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions as prescribed in the E-Auction Process Documents and accordingly, submit their expression of interest in the manner stipulated in the E-Auction Process Documents.
 - The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the IBC, 2016 to the extent applicable and all other requisite documents through [BBANKNET](https://bbi.baanknet.com) auction platform: <https://bbi.baanknet.com>
 - The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn / postpone / cancel / modify / terminate the e-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.
 - The Prospective bidder shall deposit the Earnest Money Deposit (EMD) through the [BBANKNET](https://bbi.baanknet.com) auction platform - <https://bbi.baanknet.com> on or before 15th September, 2026
 - The Prospective bidder may note that if found ineligible at any stage, the EMD shall be forfeited.
 - Interested applicants depositing the EMD and need any assistance in submitting the EMD or EOI documents may contact at 9967461685 or email at liq.vichare.express@gmail.com & capiyushji@gmail.com
 - E-Auction shall be conducted on **Thursday, 17th September 2026** from 3:00 PM to 5:00 PM through <https://bbi.baanknet.com>

Date: 14/08/2026
Place: Mumbai

Mr. Piyush Kisanlal Jani
Liquidator of Vichare Express & Logistics Private Limited
Reg No: IBBU/PA-001/IP-P01438/2018-19/12164
AFA Validity Date: 31/12/2026
Address: Om Ashray, New Laxminagar, Behind Mazar Ring Road, Gondia, Maharashtra - 441614.
Email ID: capiyushji@gmail.com

SALE NOTICE
SHIVANI TRENDZ PRIVATE LIMITED (IN LIQUIDATION)
Regd. Office: 1114, 11th Floor, Hubtown Viva, Shankar Wadi, Jogeshwar East, Mumbai - 400060
(CIN - U17222MH2012PTC263871) (Website - www.shivanitrendz.com)

Notice is hereby given to the public in general in connection with sale of assets and properties owned by Shivani Trendz Private Limited (in Liquidation) ("Corporate Debtor"), offered by the Liquidator appointed by the Hon'ble NCLT, Mumbai Bench vide order (IA No. 1209/2022 in CP (IB) No. 68/MB/C-IL/2020 dated August 04, 2023 under The Insolvency and Bankruptcy Code, 2016 ("Code").

The assets and properties of Corporate Debtor is being offered for sale as per Regulation 32(c) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The bidding shall take place through online e-auction service provider PSB Alliance Private Limited at <https://baanknet.com/>

SR. NO.	PARTICULARS	DETAILS
1.	Last date of submission of Pre-Qualification requirements/documents	Friday, August 21, 2026
2.	Last Date of Due Diligence and Inspection	Friday, August 21, 2026
3.	Last Date of Submission of EMD	Friday, August 21, 2026
4.	Date and Time of Auction	Date: Monday, August 24, 2026 Time: Block A: 11:30 a.m. to 12:30 p.m. (with unlimited extension of 5 minutes) Block B: 01:00 p.m. to 02:00 p.m. (with unlimited extension of 5 minutes)
5.	Address and e-mail of the Liquidator, as registered with IBI	Reg. Address: Anand Bhavan, Jamnadas Adukia Road, Kandivli West, Mumbai - 400 067, Maharashtra. Reg. Email ID: gauravadukia@hotmail.com
6.	Process specific address for correspondence	Sumedha Management Solutions Private Limited, Ahmedabad - C-703, Marathon Innova, Lower Panel (West), Mumbai, Maharashtra, 400 013. E-mail ID: stpl@sumedhamanagement.com

Assets	Block	Reserve Price	Initial Earnest Money Deposit	Incremental Value
Plot No.: 4R, S. No.: 128, Block No.: 85, Palkes & 4, 24, 25, 26, 27, R. S. No.: 129 & 130, Block No.: 84, Navapada Road, Mota Borasara, Mangro, Surat.	A	Rs. 3,20,00,000/- (Rupees Three Crore Twenty Lakhs Only)	10% of Reserve Price: Rs. 32,00,000/- (Rupees Thirty Two Lakhs Only)	Rs. 3,00,000/- (Rupees Three Lakhs Only)
318, Highfield Ascent, VIF Road, opp. Palm Avenue, Yesu, Surat, Gujarat 395 007.	B	Rs. 16,20,00,000/- (Rupees Sixteen Lakhs Twenty Thousand Only)	10% of Reserve Price: Rs. 1,62,00,000/- (Rupees One Lakh Sixty Two Thousand Only)	Rs. 25,000/- (Rupees Twenty Five Thousand Only)

- Important Notes:**
- Interested applicants are required to submit requisite pre-qualification documents and deposit the EMD amount by logging on the Baanknet portal as a buyer at <https://baanknet.com/> to be eligible to participate in the auction process.
 - The sale shall be on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER IT IS", "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS" and as such, the sale shall be without any kind of warranties and indemnities.
 - The details of the process and timelines are outlined in the E-Auction Process Document, which is available on the website of e-auction service provider PSB Alliance Private Limited at <https://baanknet.com/>
 - Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions as prescribed in E-Auction Process Documents and accordingly, submit their expression of interest in the manner prescribed in E-Auction Process Document.
 - The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.
 - As per the proviso to Schedule I of the Auction of IBI (Liquidation Process) Regulations, 2016, states that The prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under Section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited. The interested bidder shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in Section 29A of the Code (as amended from time to time).

Date and Place: August 13, 2026 & Mumbai

Sd/-
Gaurav Ashok Adukia
IBBU/PA-002/IP-N00457/2017-18/11293
Liquidator of Shivani Trendz Private Limited (in Liquidation)
AFA is Suspended

DEVINSU TRADING LIMITED
2, Floor-1, Plot-90/94, Zaveri Mansion, Shaikh Memon Street, Zaveri Bazar, Kalbadevi, Mumbai, Maharashtra, 400002
Tel No. 9898069723; Website: www.devinsutrading.com
CIN: L51900MH1985PLC036383; E-mail: devinsutrading@gmail.com

NOTICE OF ADJOURNED ANNUAL GENERAL MEETING (AGM)

Notice is hereby given that the 41st ANNUAL GENERAL MEETING (AGM) of the members of DEVINSU TRADING LIMITED ("the Company") which was held on **Thursday, the 13th day of August, 2026 at 11:00 A.M.** was adjourned for the want of quorum. The meeting will now be held on the same day in the next week at the same time and same place i.e. on **Thursday, the 20th day of August, 2026 at 11:00 A.M.** through Video Conferencing (VC) or Other Audio-Visual Means (OAVM), to transact the businesses as set out in the notice convening the 41st Annual General Meeting which was sent by permitted mode as per the provisions of the Companies Act, 2013 and Rules framed thereunder to every concerned shareholders individually.

For Devinsu Trading Limited
Sd/-
Khushi Gangwani
Company Secretary & Compliance Officer

Place : Mumbai
Date : 13/08/2026

NOTICE

NOTICE is hereby given that the Certificate(s) for Equity Shares standing in the name(s) of Late Udit Kumar Sharma (Deceased), Joint with Parvati Sharma and Alka Sharma bearing the following certificate and distinctive numbers under Folio No. 03350584 of Larsen & Toubro Limited:

Certificate No. / Quantity	Distinctive No(s).	Shares
422218 / 150	616696086 – 616696235	150
3019 / 75	140041 – 140115	75
187842 / 75	140110071 – 140110145	75
317227 / 150	574042676 – 574042825	150

has/have been lost or mislaid and the undersigned has / have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Cabotown, Financial District, Hyderabad-500032 within one month from this date else the company will proceed to issue duplicate Certificate(s).

Address of Shareholder(s):
267, Indira Nagar, Near DAV School, Sector 18, Indira Nagar, Lucknow – 226018, Uttar Pradesh

Name(s) of Shareholder(s)
Udit Kumar Sharma (Deceased)
Joint Holder: Parvati Sharma
Joint Holder: Alka Sharma new name after marriage alka shing

Andheri West Branch.
Unit No.25,26&27, Laxmi Plaza,
Laxmi Industrial Estate, New Link Road,
Andheri West, Mumbai - 400053.
E-mail: mumbaiandheriwest@tmbank.in
Ph: 022 26366240/26366260
CIN : L65110TN1921PLC001908

APPENDIX IV-A [See proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer of Tamilnad Mercantile Bank Limited, Andheri West Branch, (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" on 09.09.2026, for recovery of Rs. 65,73,842.11 (Rupees Sixty Five Lakhs Seventy Three Thousand Eight Hundred and Forty two and Eleven Paise Only) as on 31.07.2026 due to Tamilnad Mercantile Bank Limited 31 Andheri West Branch (Secured Creditor) with subsequent interest and expenses from M/s. Asha Enterprise Proprietor Mrs. Asha Ketan Panchal W/o Late Ketan Panchal, Guarantor Late Ketan Shamubal Panchal, Legal Heirs Mrs. Asha Ketan Panchal, Mr. Shlok Ketan Panchal and Ms. Janya Ketan Panchal. The Reserve Price will be Rs.55,89,000/- and the earnest money deposit will be Rs.5,58,900/-.

Place of Auction :
Tamilnad Mercantile Bank
Andheri West Branch Unit No.25,26&27, Laxmi Plaza,
Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.
E-mail: mumbai.andheriwest@tmbank.in
Ph: 022 26366240/26366260 Mobile No.9870989198

Date and Time of Auction Sale : 09.09.2026 at 3.00 PM.

Description of property:
On extension of equitable mortgage of Residential Flat No. 303, admeasuring 423 Sq. Ft. i.e. 39.29 Sq. Mt. carpet area and Open Terrace 126 Sq. Ft. i.e. 11.70 Sq. Mt. Area (as per agreement), Total carpet area-533.59 sq.ft. (as per actual), 3rd Floor, 'C' Wing, Building known as "Shri Shiv Sagar Co-operative Housing Society Limited", Plot No. A-8, Sector 7, Khanda Colony, New Panvel (West), Taluka Panvel, District Raigad-410206 standing in the name of Mr. Ketan Panchal Boundaries: North: Plot No.A-9 South: Plot No.A-7 East: 13 Mtrs road West: Plot No.A-32

For detailed terms and conditions of the sale, please refer to the link provided in secured creditors website www.tmb.in.

Place: Andheri West
Date: 13.08.2026

Authorised Officer
Tamilnad Mercantile Bank Limited
Andheri West Branch

Swadeshi Industries & Leasing Limited
Regd. Office : 303, Apollo Arcade, Prem Co-op Soc Ltd, R.K. Singh Marg, Mogra Pad, Andheri East, Mumbai, Maharashtra, India, 400069
CIN: L46411MH1983PLC031246 Tel. : 022-28540094 Email : swadeshiindtl@gmail.com Web : www.swadeshiindtl.com

Extract of Un-audited Standalone & Consolidated Financial Results for the Quarter ended 30th June, 2026
(Rs. In Lakh except per share data)

Sr. No.	PARTICULARS	STANDALONE		Year Ended		CONSOLIDATED		Year Ended	
		Quarter Ended	31-03-2026	30-06-2025	31-03-2026	30-06-2026	31-03-2026	30-06-2025	31-03-2026
1	Revenue from Operation	1717.72	3281.93	929.43	6811.90	1723.71	3288.90	929.43	6846.02
2	Net Income from Operation	1717.72	3281.93	929.43	6811.90	1724.44	3297.56	929.43	6854.75
3	Net Profit / (Loss) for the period (before Tax/ Exceptional and/or Extraordinary)	66.84	97.03	46.18	226.59	69.68	105.77	46.18	231.01
4	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary)	66.84	97.03	46.18	226.59	69.68	105.77	46.18	231.01
5	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary)	53.00	72.94	34.55	170.36	54.66	80.15	34.44	173.08
6	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	53.00	72.94	34.55	170.36	54.66	80.15	34.44	173.08
7	Equity Share Capital	2312.80	2312.80	1081.80	2312.80				
8	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.				(25.34)				
9	Earnings Per Share (of Rs. 10/-each) (for continuing and discontinued operations) -								
	1. Basic:	0.23	0.32	0.32	1.45	0.02	0.35	-	1.47
	2. Diluted:	0.24	0.32	0.24	0.84	0.02	0.35		0.85

Note:

- The above is an extract of the detailed format of Quarterly Consolidated Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Standalone and Consolidated Financial Results are available on the websites of the Stock Exchange at www.bseindia.com and company at www.swadeshiindtl.com and can also be accessed by scanning the QR code hereunder.
- The Turnover for the Quarter ended 30th June, 2026 is Rs. 1,717.72 Lakhs, Profit before tax is Rs. 66.84 Lakhs and Profit after tax is Rs. 53.00 Lakhs on stand-alone basis.

By order of the Board
For, Swadeshi Industries and Leasing Ltd
Sd/-
Jayshree Radhehyam Sharma
Chairman
DIN: 02754812

Place: Mumbai
Date: August 12, 2026

Parle Industries Limited
CIN No. L21000MH1983PLC029128
Regd(O) : 310-311, The Avenue, Marol, Andheri East. Mumbai- 400059
Tel No. 02240132875 Fax: 40033979, Email: info@parleindustries.com, Website: www.parleindustries.com

UN-AUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED)
FOR THE FIRST QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company, at their Meeting held on Wednesday, August, 12, 2026 approved the Un-Audited Financial Results (Standalone & Consolidated) for the first quarter ended June 30, 2026.

The results, along with the Auditor's Report, have been posted on the Company's website at <https://www.parleindustries.com/investors.html> and can be accessed by scanning the QR code.

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation & Disclosure Requirements) Regulations, 2015.

For and behalf of Board of Directors
Parle Industries Limited
Sd/-
Anand Jain
Whole Time Director (DIN:07730608)

Place: Mumbai
Date: 13.08.2026

पंजाब नेशनल बैंक
punjab national bank
(part of national banking)

Asset Recovery Management Branch (ARMB), MUMBAI CITY(604100)
8th FLOOR, UBI TOWER, SIR P M ROAD, FORT, MUMBAI-400001
Email : cs6041@pnb.bank.in

POSSESSION NOTICE [APPENDIX IV (See Rule 8 (1))]

Whereas, the undersigned being the Authorised Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 27.11.2025 calling upon the Borrower/Guarantor/Mortgagor Mr. Imran Khan to repay the amount mentioned in the notice being **Rs.43,39,735.44 (Rupees Forty Three Lakh Thirty Nine Thousand Seven Hundred Thirty Five Paise Forty Four Only) as on 01.11.2025** with interest and expenses thereon within 60 days from the date of notice/date of receipt of the said notice.

The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 12th August of the year 2026.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of **Rs.43,39,735.44 (Rupees Forty Three Lakh Thirty Nine Thousand Seven Hundred Thirty Five Paise Forty Four Only) as on 01.11.2025** with further interest & expenses thereon until full payment.

The Borrower Attention is invited to Provision of sub section (8) of section 13 of Act in respect of time available to redeem the secured assets.

Description of immovable property
Flat No. 304, 3rd Floor, A Wing of Bldg., "Ramsha Apartment Co-Op Hsg. Soc Ltd.," Gaondevi Road, New Colony, Chichpada Chowk, Khuntalavali, Ambarnath(West), Taluka Ambarnath, Distt.- Thane-421505

(Shankar Das)
Authorized Officer
Punjab National Bank

DATE: 12/08/2026
PLACE: Ambarnath, Distt Thane

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CYBERCORP LIMITED

RELEVANT PARTICULARS

- Name of the corporate debtor: Cybercorp Limited
- Date of incorporation of the corporate debtor: 13th September 2022
- Authority under which the corporate debtor is incorporated / registered: Registrar of Companies - Kolkata I
- Corporate Identity Number / Limited Liability Identification Number of the corporate debtor: U72900WB2022PLC257150
- Address of the registered office and principal office (if any) of the corporate debtor: Registered Office: 3C CANAC ST, Kolkata, West Bengal, India-700016.
Principle Offices: 1. Kolkata- Karwela Tower, 3rd Floor, 11.5, EP Block, Sector V, Salt Lake, Kolkata, West Bengal - 700091.
2. Mumbai- 307/501, Meadows, Sahar Plaza, Andheri West, J.B Nagar, Andheri (East), Mumbai - 400059.
3. New Delhi- G-1B, First Floor, Dhawan Deep Building, 6, Jantar Mantar Road, New Delhi - 110001.
- Insolvency commencement date in respect of corporate debtor: 11th August 2026
- Estimated date of closure of the insolvency resolution process: 7th February 2027
- Name and registration number of the insolvency professional acting as interim resolution professional: CA. Atul Rajwadekar
Registration No: 658/IPA-001/IP-P00152/2017-18/10321
- Address and e-mail of the interim resolution professional, as registered with the Board: Registered Address: 47, Hindusthan Colony, Wardha Road, Nagpur, Maharashtra, 440015
Email: venecapital@gmail.com
- Address and e-mail to be used for correspondence with the interim resolution professional: Registered Address: 47, Hindusthan Colony, Wardha Road, Nagpur, Maharashtra, 440015
Email: cybercorp.insolvency@gmail.com
- Last date for submission of claims: 25th August, 2026
- Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional: Name the classes: Not Applicable
- Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (three names for each class): Not Applicable
- (a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: <https://kfsi.gov.in/home/downloads>
Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Cybercorp Limited** on **11th August 2026**. The creditors of **Cybercorp Limited**, are hereby called upon to submit their claims with proof on or before **25th August 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. [Not applicable in present case]

Submission of false or misleading proofs of claim shall attract penalties.
Date: 14/08/2026
Place: Nagpur

CA Atul Rajwadekar
IRP in the matter of Cybercorp Limited
Process Email: cybercorp.insolvency@gmail.com
Reg. Email: venecapital@gmail.com
Reg. Address: 47, Hindusthan Colony, Wardha Road, Nagpur, Maharashtra, 440015
Registration No.: IBBU/PA-001/IP-P00152/2017-18/10321
AFA No.: AA1/10321/02/311226/108422 (valid till 31.12.2026)

PRIMA PLASTICS LIMITED
(CIN - L25206DD1993PLC001470)
Regd. Off.: 98 / 4, Prima House, Daman Indl. Estate, Kadiyari, Nani Daman, Daman (Union Territory) - 396 210. Tel.: 0260 - 2220445
E-mail: cs@primaplastics.com Website: www.primaplastics.com

NOTICE

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to the SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/13750/2026 dated January 30, 2026, shareholders of the Company are hereby informed that a Special Window has been re-opened for a period of one year from **February 05, 2026 to February 04, 2027** for re-lodgement of transfer deeds, which were lodged for transfer prior to April 01, 2019 and rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

Eligible shareholders may submit their transfer deeds along with requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at Bigshare Services Private Limited at their address: Office No. S6-2, 6th Floor, Pinnacle Business Park, next to Ahura Centre, Mahakali Caves Road, Andheri East, Mumbai - 400093, Maharashtra, India; Email: info@bigshareonline.com.

During this period, the securities that are re-lodged for transfer shall be issued only in dematerialized mode. The details regarding the opening of this special window are also disseminated on the Company's website at www.primaplastics.com.

For Prima Plastics Limited
Sd/-
Nehal Goyal
Company Secretary & Compliance Officer

Place: Mumbai
Date: 14-08-2026

TCFC FINANCE LIMITED
501/502 Raheja Chambers, Nariman Point, Free Press Journal Marg, Mumbai-400021, Maharashtra
Tel: (91-22) 35130943, 35130944
CIN: L65990MH1990PLC057923 Website: www.tcfcfinance.com
Email: investorservices@tcfcfinance.com

Statement of Unaudited Financial Results for the Quarter ended 30.06.2026
(Rs. In Lakhs)

Particulars	Quarter Ended		Year Ended
	30.06.2026 Unaudited	30.06.2025 Unaudited	

व्हिचक Update

कांदा खरेदीत १३.३९ लाखांची फसवणूक

मुंबई : कांदा खरेदीत कांदा कोटिचे अतिरिक्त फसवणूक झाल्यामुळे...

विजेच्या तारेने शेतमजुराचा मृत्यू

अजमेरपूर : जमनादा तालुक्यातील गुजराती केले तालुक्यातील शेतमजूर...

ठपका असलेला अधिकारीच सर्पदंशाच्या घटनेत फिर्यादी

आदिवासी विभागाच्या भूमिकेवर प्रश्नचिन्ह; तिघांचा झाला होता मृत्यू

मुंबई : मुंबईत जमनीच्या भूमिकेवर प्रश्नचिन्ह; तिघांचा झाला होता मृत्यू...

मुंबईत कोडीनच्या १५ हजार बाटल्या जप्त



बडोद्यातील मोदामावर छापा

एन. सी.एस. यांच्या वतीने मुंबईत जप्त झालेल्या कोडीनच्या १५ हजार बाटल्या...

मुंबई : मुंबईत जमनीच्या भूमिकेवर प्रश्नचिन्ह; तिघांचा झाला होता मृत्यू...

‘माझ्या व्यंगावर बोलून न्याय मिळत असेल, तर जरूर बोलो’

लोकास मुजु देवदळे

मुंबई : माझ्या व्यंगावर बोलून न्याय मिळत असेल, तर जरूर बोलो...

मुंबई : माझ्या व्यंगावर बोलून न्याय मिळत असेल, तर जरूर बोलो...

आजपासून सर्व चित्रपटगृहात प्रदर्शित. ममर्थ. BOOK YOUR TICKETS ON...

वीज ग्राहकांकडून तब्बल ३४,४०० कोटींची वसुली

१० वर्षात इंधन समायोजन शुल्क बनले वसुलीचे हत्यार

मुंबई : इंधन समायोजन शुल्क अर्जात प्रत्येक ग्राहकाकडून कोटी कोटी रुपये...

वन्यप्राणी संघर्ष, मादी बिबट ठार

मुंबई : वन्यप्राणी संघर्ष, मादी बिबट ठार...

महापारवण

महापारवण. २०० के.जी. पॅकेट...

राजकीय निर्णय घेण्यात येणारा एकत्रित निकाय. 'कोटि कोटींचे विधान'...

भूसांपादनात आता 'पोटहिस्सा'धारकांना मिळणार थेट मोबदला

लोकास मुजु देवदळे

मुंबई : राजकीय निर्णय घेण्यात येणारा एकत्रित निकाय...

२.३९ लाख शेतकऱ्यांच्या नावावर सातत्याने, पीपीटी कार्ड

राज्यात सातत्याने २.३९ लाख शेतकऱ्यांच्या नावावर सातत्याने...

डिसेंबरपासून 'आधी मोजणी, मग नोंदणी'

अतिरिक्त प्रत्येक शेतकरी आणि...

जीज बंद निवेदन

मुंबईत जीज बंद निवेदन...

अजुम्याना भावर डिजिटल मिशन (ABDM), मुंबई

अजुम्याना भावर डिजिटल मिशन (ABDM), मुंबई...

जीज बंद निवेदन

मुंबईत जीज बंद निवेदन...

अजुम्याना भावर डिजिटल मिशन (ABDM), मुंबई

अजुम्याना भावर डिजिटल मिशन (ABDM), मुंबई...